

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (I.B) No.447/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

Name of the Company	Ketan Mehta -Vs- ABNM Restaurant Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. M. V. V. V. Sanyal, Advocate

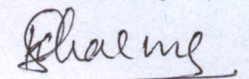
Corporate Debtor

M. V. V. V. Sanyal

2. KIRAN SHARMA, Pr. CS

Petitioner

8/1/2018



8/1/2018

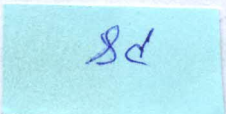
ORDER

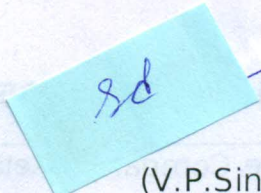
Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor submitted the Order of the Hon'ble Supreme Court passed in Appeal 24105-24106 of 2017. From the Order it appears that the Hon'ble Supreme Court under Article 142 of the Constitution of India has set aside the order of this Tribunal. In view of the Order of the Hon'ble Supreme Court instant proceedings is closed. Let file be consigned to record.

Order issued to Resolution Professional is hereby recalled.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.


(Jinan K.R.)
Member (J)


(V.P. Singh)
Member (J)

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ORDER

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